

12 00 hrs.

## PAPERS LAID ON THE TABLE

NOTIFICATION UNDER HIND CYCLE LTD.  
AND SEN RALEIGH LTD. (NATIONALISATION)  
ACT

The Minister of State in the Ministry of Industry (SHRI CHARANJIT CHANANA): Sir, on behalf of Shri Narayan Datt Tiwari, I beg to lay on the Table a copy of the Hind Cycles Limited and Sen-Raleigh Limited (Nationalisation) Administration of Funds Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 662(E) in Gazette of India dated the 21st August, 1981, under sub-section (3) of section 31 of the Hind Cycles Limited and Sen Raleigh Limited (Nationalisation) Act, 1981. [Placed in Library. See No. LT-2823/81.]

NOTIFICATION UNDER INDIAN ELECTRICITY  
ACT, ANNUAL REPORT OF DAMODAR VALLEY  
CORPORATION FOR 1979-80, ETC.

THE MINISTER OF STATE IN THE  
MINISTRY OF ENERGY (SHRI  
VIKRAM MAHAJAN): I beg to lay on  
the Table:—

- (1) A copy of the Indian Electricity (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 461 in Gazette of India dated the 9th May, 1981, under sub-section (3) of section 38, of the Indian Electricity Act, 1910. [Placed in Library. See No. LT/2824/81].
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, for the year 1979-80 along with Accounts and the Audit Report thereon, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, for the year 1979-80.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the Damodar Valley Corporation for the year 1979-80. [Placed in Library. See No. LT/2825/81.]
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (i) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Coal India Limited, Calcutta, for the year 1979-80.

- (ii) Annual Report of the Coal India Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-2826/81.]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi for the year 1979-80 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Working of the Power Engineers Training Society, New Delhi, for the year 1979-80.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Power Engineers Training Society, New Delhi, for year 1979-80.

[Placed in the Library. See No. LT-2827/81.]

NOTIFICATIONS UNDER ARMS ACT AND  
UNDER FOREIGN CONTRIBUTION (REGULATION)  
ACT.

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI YOGENDRA (MAKWANA)): I beg to lay on the Table:—

- (1) A copy of the Arms (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 703 in Gazette of India dated the 1st August, 1981, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-2828/81.]
- (2) A copy of the Foreign Contribution (Regulation) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 615(E) in Gazette of India dated the 30th July, 1981, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.

[Placed in Library. See No. LT-2829/81.]

NOTIFICATIONS UNDER ALL-INDIA SERVICES  
ACT

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS AND  
DEPARTMENT OF PARLIAMENTARY  
AFFAIRS (SHRI P. VENKATASUB-  
BAIAH): I beg to lay on the Table a copy  
each of the following Notifications (Hindi  
and English versions) under sub-section (2)

of section 3 of the All India Services Act, 1951 :

(1) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1981, published in Notification No. G.S.R. 788 in Gazette of India dated the 29th August, 1981.

(2) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1981, published in Notification No. G.S.R. 808 in Gazette of India dated the 5th September, 1981.

(3) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1981, published in Notification No. G.S.R. 809 in Gazette of India dated the 5th September, 1981.

(Placed in Library. Ser. No. LT-2830/81)

12.23 hrs

#### MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriations (Railways) No. 5 Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 8th September, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.24 hrs

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### TWENTY-NINTH REPORT

SHRI G. LAKSHMANAN (Madras North): Sir, I beg to present the Twenty ninth Report of the Committee on Private Members' Bills and Resolutions.

12.25 hrs

#### ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that the following wireless message dated 15th September 1981, addressed to the Speaker, Lok Sabha, has been received from the District Magistrate, Ghazipur, UP, today:

"Shri Rajnath Sonkar Shastri, Member of Parliament arrested under section 151, Cr. P.C. by police of Police Station Kotwali, Ghazipur at 2 P.M. today on 15-9-81 in Collectorate compound, Ghazipur and kept in District Jail, Ghazipur, under orders of the Sub-Divisional Magistrate, Ghazipur."

#### RE QUESTIONS OF PRIVILEGE—Contd.

(Interruptions)

SHRI BAPUSAHEB PARULEKAR: (Ratnagiri) You cannot deprive the House of its right. You cannot use the House as your Chamber I am sorry to say that. Your decision is illegal....it is an *ex party* decision, it is an illegal decision....

(Interruptions)

..It is not befitting for the hon.' Chair of this August House to indulge in this. Therefore, I am sorry we are walking out.

अध्यक्ष महोदय : आप करिए, कोई नोटिस दोजिए, मुझे कोई एतराज नहीं है ।

... (बख़्ख़ान) ...

SHRI BAPUSAHEB PARULEKAR: Why you have not allowed us to make our submission, Sir? This is the way you are going to.....

(Interruptions)

MR. SPEAKER: I am only concerned with the privilege.

(Interruptions).

SHRI ATAL BIHARI VAJPAYEE: Sir, today I am in possession of new evidence. How do I discuss this? Will you allow us today to give notice of a new motion?

MR. SPEAKER: Now the matter is closed.

(Interruptions).

(At this stage Shri Bapusaheb Parulekar and some other hon. Members left the House)

(Interruptions).

SHRI SATYASADHAN CHAKRABORTY (Calcutta South):..Mr. Venkataraman totally misled the House.

(Interruptions)

MR. SPEAKER: Now Mr. Tytler.

SHRI JAGDISH TYTLER (Delhi Sadar). Sir, two days back I have given a Call Attention notice on Jamshedour riots.